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## FOOD SUPPLIES & CONSUMER WELFARE DEPARTMENT

### NOTIFICATION

The 14th October, 2015

No. 20358-09-17-15-65/2015/FS&CW— In exercise of the powers conferred under-section 15 (1) of chapter-VII (Grievance Redressal Mechanism) of the National Food Security Act (NFSA), 2013, Government of Odisha, after careful consideration, have been pleased to designate the Project Director, DRDAs as District Grievance Redressal Officers (DGROs) in their respective jurisdiction for expeditious and effective redressal of grievances of the aggrieved persons in matters relating to distribution of entitled food grains or meals under Chapter-II and to enforce the entitlement under the above Act with immediate effect until further orders.

By Order of the Governor

MADHUSUDAN PADHI

Commissioner-*cum*-Secretary to Government